

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 117**

**CP (IB) No.297/Chd/Hry/2022**

**IN THE MATTER OF:**

**Indian Bank**

...

**Petitioner**

**Versus**

**Amardeep Singh Dahiya**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP**

: Ms. Swati Saluja, Advocate with Mr. Kushvinder Singhal, RP in person

**For**

**the** : Mr. Mast Ram Chechi, PCS

**Respondent/Personal  
Guarantor**

**ORDER**

Counsel for the RP as well as RP in person is present at the time of hearing of the matter. Mr. Mast Ram Chechi, PCS has appeared as Authorized Representative on behalf of the respondent-Personal Guarantor and prayed for grant of ten days' time to file objections to the report. Ten days' time is granted. It is made clear that no further extension of time will be granted in this matter. The Authorized Representative shall ensure the file of the objections on behalf of the personal guarantor within ten days.

Let the matter be posted to 22.05.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**